

P.L. 480 Fund to Madhya Pradesh for Irrigation

3351. Shri Nitiraj Singh Chaudhary: Will the Minister of Finance be pleased to state:

(a) whether a sum of rupees ten crores is proposed to be given to Madhya Pradesh out of P.L. 480 funds for increasing the irrigation facilities in Narmada Valley; and

(b) if so, when?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No Sir. There is no such proposal under consideration.

(b) Does not arise.

Allocation of P.L. 480 Funds to States

3352. Shri Nitiraj Singh Chaudhary: Will the Minister of Finance be pleased to state:

(a) whether P.L. 480 funds could be given directly to the States for development work without the intervention of the Centre; and

(b) if so, the amount of money given to the States during the last three years, year-wise and State-wise?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) No Sir.

(b) Does not arise.

Approved Firms on D.G.S. & D. List

3353. Shri G. S. Mishra: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the procedure of maintenance of list of Firms which are registered with Director General of Supply and Disposal;

(b) whether it is a fact that there is no uniformity, for issuing enquiries to the firms by different Directorates of this Department;

(c) whether it is a fact that enquiries are not issued to the Firms, which are licensed by and not registered with Director General of Supply and Disposal and Director General of Technical-Development though previously enquiries were also issued to such firms, as likely source of suppliers;

(d) the number of firms, which are using industrial licence or import licence from Government are not on the list of registered suppliers at present;

(e) the number of firms which are registered and have secured orders but have failed to execute the contract during the last financial year; and

(f) the number of firms which have been blacklisted during the financial year?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) The D.G.S.&D. maintain the following registers in respect of firms which are registered with them and those whose registration is cancelled:—

Concise-Index Register of firms registered.

Store-wise Directory of Registered Suppliers.

Concise-Index Register of Removed Firms.

On the registration of a firm, a card giving its name, address, date of registration, and the items for which it is registered, is prepared and added to the Concise-Index Register of registered firms. Changes, if any that take place after registration are entered in this card. When a firm's registration is cancelled, its card is removed from the Concise-Index Register of registered firms, and brought on to the Concise-Index Register of Removed firms.

(b) No, Sir.

(c) The D.G.S.&D. generally advertise the demands for the stores for which indents valued Rs. 10,000 or more are placed on them. Even those firms which are not registered with the D.G.S.&D. can buy the tenders and quote against advertised demands. In certain cases and for special reasons, it may become necessary to dispense with the system of advertisement. In such cases limited tender enquiries are normally issued only to the firms registered with the D.G.S.&D. The limited tender enquiry is also sometimes issued to unregistered firms who are known to the D.G.S.&D. from experience as likely sources of supply. The D.G.S.&D. are, therefore, not following a procedure different from what they were following before.

(d) The registration of a firm as an approved supplier with the D.G.S.&D. is not obligatory. It is, therefore, not binding on all the firms holding industrial licence or import licence from Government to get themselves registered with the D.G.S.& D. Also, the D.G.S.& D. may not buy all the commodities which are licensed for production or for import. No statistics of such firms is therefore maintained by the D.G.S.&D. The guiding principle followed by the D.G.S.& D. is to procure stores from the indigenous sources as far as possible. The Directorate General of Technical-Development are consulted for indigenous sources of supply. Where they recommend newly licensed industries as likely sources of supply against a particular demand, inquiries are sent to such parties even if they are not registered with the D.G.S.&D.

(e) Each such case is examined on individual merits. No separate statistics of the number of registered firms whose performance might have been poor or unsatisfactory during a particular period are maintained.

(f) 73.

Establishment of Petrol Pumps by Indian Oil Corp. Ltd.

3354. Shri Jyotirmoy Basu:
Shri Bhagaban Das:
Shri K. Haldar:
Shri K. Ramani:
Shri Vishwanatha Menon:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that foreign controlled Oil Companies have been standing in the way of the expansion schemes of Indian Oil Corporation Ltd. in the matter of establishment of Petrol Pumps in big cities; and

(b) if so, steps Government propose to take in the matter?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghunath Ramiah): (a) No, Sir.

(b) Does not arise.

Loktak Power Project in Manipur

3355. Shri M. Meghachandra: Will the Minister of Irrigation and Power be pleased to state:

(a) the total proposed outlay for the Loktak Power Project in Manipur;

(b) whether the necessary technical verifiatory work has been completed; and

(c) when the project will be commissioned and what is its power and irrigation potential?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) An outlay of Rs. 1 crore has been tentatively proposed for the Loktak Project under the Fourth Plan.

(b) Field investigations have recently been completed and the project report including estimates of cost are under preparation.

(c) The project is likely to be commissioned during the Fifth Plan. The